

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS

RAJYA SABHA
UNSTARRED QUESTION NO. - 626
ANSWERED ON 12th DECEMBER, 2022

PETROLEUM PRODUCTS UNDER GST

626 Shri JOSE K. MANI:

Will the Minister of Petroleum and Natural Gas be pleased to state:

- (a) whether Government proposes to bring petroleum and its by products under the purview of Goods and Services Tax (GST);
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the State Governments have given any suggestions to bring the petroleum products in the ambit of GST; and
- (d) if so, the response of Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS
(SHRI RAMESWAR TELI)

(a) & (b) Article 279 A (5) of the Constitution prescribes that the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). Also as per the Section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council, in which the states are also represented, has not made any recommendation for inclusion of these products under GST.

(c) & (d) No such suggestion from any State Government has been received in the recent past.
